

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 98 of 2020

IN THE MATTER OF:

Mr. Biju George & Ors.

...Appellants

Versus

Jeevan Telecasting Corporation Ltd. & Ors.

...Respondents

Present:-

For Appellant: Mr. Ravichandran, Company Secretary.

For Respondent: Mr. Prince Jose, Advocate for R – 1 & 6.

Mr. Manoj Menon, Advocate for R – 2 to 5.

O R D E R
(Virtual Mode)

13.08.2020 At request of Leaned Counsel for the Respondent Nos. 1 and 6, for filing of Reply for Response ten days' time is granted from today. The Learned Counsel for the Respondent Nos. 2 to 5 is also permitted to file Reply for Response by next hearing date. The Learned Counsel for Respondents are directed to serve the copy of the Reply for response to the Learned Counsel for the Appellant, three days well before the next hearing date, if any. Thereafter, Rejoinder is to be filed by the Appellant then within a week's time and the same can be filed after serving the copy other sides.

The Registry is directed to list the matter on **20th August, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Shreasha Merla]
Member (Technical)

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